

Seventeenth Loksabha

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Ttile: Regarding disbursement of loan to APSDC –laid.

**SHRIMATI CHINTA ANURADHA (AMALAPURAM):** The AP State Government formed APSDC with a view to permanently rid the state of widespread distress. Therefore, the state owned APSDC availed Debt in the financial year 2020-2021.

APSDC has prepared Loan structure plan and availed loan by introducing a new ARET TAX (Additional Retail Excise Tax) on liquor consumption in the State. This model is in tune with time the robust model that is followed by various organisations including the National Highways Authority of India (NHAI), Kerala Infra Investment Fund Board (KIIFB), Chhattisgarh Housing Board and Maharashtra State Road Development Corporation. AP Government has also ensured that all constitutional requirements in this regard are adhered to. However, the Ministry of Finance has taken a stand against the borrowing of APSDC. Out of ₹25,000 Crore debt sanction, ₹23,300 crore has been disbursed and SBI had to release the final disbursement of ₹1,800 Crore.

Thus, I would request the Minister of Finance to allow disbursement of Loan to APSDC.